

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-3
New IA-1945/2020
IN
IB-2613(ND)2019

IN THE MATTER OF:

Rakesh Gupta & anr.

Vs.

M/s Wave One Pvt.Ltd

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 of IBC

Order delivered on 15.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI L.N GUPTA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Ms. Somya Jaitly, Advocate

For the Respondent/CD

:

For the Intervener

:

ORDER

IA-1945/2020

Counsel for the Financial Creditor is present and submitted that the main matter has already been taken up. Therefore, the Application has become infructuous. The same stands **dismissed**.

— sd —

(L.N GUPTA)
MEMBER (TECHNICAL)

— sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)